

Cantonment require major repairs and improvement.

- (6) 21 bore wells should be sanctioned for the civil areas of the Cantonment, to improve the availability of water whenever the piped water supply scheme breaks down.
- (7) The present charges levied by Government for conversion of Old Grant Sites in the civilian areas of the Cantonment to Free Hold Sites are very high. These may be brought down and the power of conversion of old Grant Sites into Free Hold Sites may be delegated to Southern Command authorities at Pune.
- (8) The open areas in the Cantonment area may be released for allotment to Housing Societies for construction of houses for low-income groups and for educational purposes.
- (9) Government should undertake slum area development programme for the slums presently in parts of the Cantonment area.
- (10) The Cantonment Act may be amended for giving more powers to the elected members, so that all decisions on development matters can be taken at the local level.

In July 1988, Government had made an offer to the Ahmednagar Municipal Council proposing the transfer of 40-91 acres of Defence lands in the excised area of Ahmednagar Cantonment to the Municipal Council on payment of the market value of the land of Rs. 2,25,90,787/- The Municipal Council did not accept transfer at market value and requested for allotment of the land at a nominal value, which was not agreed to.

Ban on use of Semi-Transparent Glasses in Vehicles in Delhi

*645. SHRI PRATAPRAO B. BHONSLE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Delhi Administration has imposed ban on the use of semi-transparent glasses in all vehicles plying in Delhi;

(b) if so, the reasons therefor;

(c) whether some vehicles have been exempted from this ban;

(d) if so, the details thereof; and

(e) the punitive action proposed to be taken against the vehicle owners found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The Delhi Administration have advised the motorists to remove solar films/tinted glasses having visibility less than 70% from their motor vehicles so that the vehicles comply with the provisions stipulated in Rule 100 of the Central Motor Vehicles Rules, 1989.

(c) and (d). The Delhi Administration have decided to grant exemption in exceptional cases on security/health grounds. The motorists desirous of seeking exemption have been advised to obtain necessary recommendation from the Police Commissioner/ Directorate of Health Services.

(e) Punishment for violation of the Rules will be in accordance with provisions of Section 190 of the Motor Vehicles Act, 1988.

Ordinance Factory At Badmali, Orissa

*646. SHRI SARAT CHANDRA PATANAYAK: Will the Minister of DEFENCE be pleased to state:

(a) the time by which the ordnance factory at Badmall in Bolangir district of Orissa is likely to be completed;

(b) the reasons for delay in completion of this project; and

(c) the steps proposed to be taken by the Union Government to ensure jobs to the local people in the aforesaid ordnance factory?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Phase I of the Project is scheduled/ anticipated to be completed by June 1993.

(b) Does not arise.

(c) Direct recruitment at the level of Group C and Group D is made only through local Employment Exchange. All such vacancies are notified to the local District Employment Exchange. In some cases where candidates fulfilling job requirement are not available, the local Employment Exchange notifies the vacancies to the neighbouring district Employment Exchanges.

Utilisation of Installed Capacity of Ordnance Factories

*647. SHRI SHARAD DIGHE:
SHRI MUKUL BALKRISHNA
WASNIK:

Will the Minister of DEFENCE be pleased to state:

(a) whether there is under utilisation of installed capacity of the ordnance factories in the country;

(b) if so, the steps proposed to be taken by the Government for full utilisation of their installed capacity;

(c) whether the Government have en-

listed private entrepreneurs to use surplus production capacity available with many ordnance factories; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The overall utilisation of capacity in the Ordnance Factories, over the year, in terms of available standard man-hours, was 99.70 per cent in 1990-91.

(b) to (d). The following steps have, already, been taken to ensure full utilisation of capacity:-

(i) Diversification into areas of manufacture of items required by Non-Defence Users, such as Railways, Central and State Police forces, Para-Military and Security Forces and even civil Trade (including private sector).

(ii) Exports.

The total value of works executed for such Non-Defence indenters in the year 1990-91 is Rs. 114/- crores (provisional).

[Translation]

Import Licences to Firms not Fulfilling Export Obligations

*648. SHRI MADAN LAL KHURANA:
Will the Minister of COMMERCE be pleased to state:

(a) whether import licences have been issued to some big firms which have not fulfilled their export obligations;

(b) if so, the names of such firms; and

(c) the action taken or proposed to be taken by the Government against such firms?